12.06 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Reports and Reviews on the working of the Hindustan Prefab Limited, New Delhi and National Building Construction Corporation Limited, New Delhi for the year 1984-85.

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of Companies Act, 1956 :

(1) (i) A statement regarding Review by the Government on the working of the Hindustan Prefab Limited, New Delhi for the year 1984-85.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2085/86]

(2) (i) A statement regarding Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2086/86]

Annual Report and Annual Accounts of the National Institute of Rural Development Hyderabad for the year 1984-85.

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1984-85.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1984-85 together with Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2087/86]

(3) A copy of the *Corrigendum (Hindi and English versions) to the Annual Report of the Indian Council of Agricultural Research (Part-II)—Administration and Finance, for the year 1984-85.

[Placed in Library. *See* No. L.T. 2088/86]

Hutti Gold Mines Company Limited, Chitradurga Copper Company Limited and Karnataka Copper Consortium Limited (Amalgamation) order 1985.

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : I beg to lay on the Table a copy of the Hutti Gold Mines Company Limited, Chitradurga Copper Company Limited, and Karnataka Copper Consortium Limited (Amalgamation) Order, 1985 (Hindi and English versions) published in Notification No. S. O. 521 (E) in Gazette of India dated the 12th July, 1985, under sub-section (5) of section 396 of the Companies Act, 1956.

[Placed in Library. *See* No. L.T. 2089/86]

Notification under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948. Annual Reports and reviews on the working of the National Thermal Power Corporation Ltd., etc. etc.

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to lay on the Table :

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*The Annual Report was laid on the Table on 26th August, 1985.

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act; 1948 :

(i) The Coal Mines Family Pension (Amendment) Scheme, 1985 published in Notification No. G. S. R. 914 (E) in Gazette of India dated the 20th December, 1985.

(ii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1985 published in Notification No. G.S.R. 934(E), in Gazette of India the 24th December, 1985.

(iii) The Andhra Pradesh Coal Provident Fund (Second Amendment) Scheme, 1985 published in Notification No. G. S. R. 935(E) in Gazette of India dated the 24th December, 1985.

(iv) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1985 published in Notification No. G. S. R. 936 (E) in Gazette of India dated the 24th December, 1985.

(v) The Coal Mines Provident Fund (Amendment) Scheme, 1986 published in Notification No. G. S. R. 119 in Gazette of India dated the 8th February, 1986.

(vi) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1986 published in Notification No. G. S. R. 120 in Gazette of India dated the 8th February, 1986.

(vii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1986 published in Notification No. G. S. R. 121 in Gazette of India dated the 8th February, 1986.

[Placed in Library. *See* No. L.T. 2090/86]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2091/86]

(b) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1984-85.

(ii) Annual Report of the Coal India Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No.L.T. 2092/86]

(c) (i) Review by the Government on the working of the Singareni Collieries Company Limited for the year 1984-85.

(ii) Annual Report of the Singareni Collieries Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Audit General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) and (c) of item (2) above.

[Placed in Library. *See* No. L.T. 2093/86]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked

Insurance Schemes, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1984-85.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. *See* No. L.T. 2094/86]

(*Interruptions*)

SHRI AMAL DATTA : We are negotiating for the purchase of old aircraft Hermes which has already been rejected by two nations...

(*Interruptions*)

Annual Reports and Reviews on the working of Biecco Lawrie Limited and Bridge and Roof Company (India) Limited for the year 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956 :

(1) (i) Review by the Government on the working of Biecco Lawrie Limited for the year 1984-85.

(li) Annual Report of the Biecco Lawrie Limited for the year 1984-85 along with Audited Account and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2095/86]

(2) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited for the year 1984-85.

(ii) Annual Report of the Bridge and Roof Company (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2096/86]

Annual Report and Annual Accounts of the Employees' Provident Fund Organisation for the year 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1984-85 on the working of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, the Employees' Provident Funds Scheme, 1952, the Employees' Family Pension, Scheme, 1971 and the Employees' Deposit Linked Insurance Scheme, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2097/86]

(3) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G. S. R. 871 (E) in Gazette of India dated the 26th November, 1985 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

[Placed in Library. *See* No. L.T. 2098/86]

(4) A copy of the Annual Accounts (Hindi and English versions) of the Employees'

Provident Fund Organisation, New Delhi, for the year 1984-85 together with Audit Report thereon.

(5) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. *See* No. L.T. 2099/86]

(6) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1984-85.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1984-85 together with Audit Report thereon.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. *See* No. L.T. 2100/86]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council, Bombay, for the year 1984-85.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council, Bombay. for the year 1984-85.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. *See* No. L.T. 2101/86]

Annual Report and Review on the working of the Indian Telephones Industries Limited for the year 1984-85

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Indian Telephone Industries Limited for the year 1984-85.

(ii) Annual Report of the Indian Telephone Industries Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2102/86]

Annual Report and Review on the working of the National Film Development Corporation Limited, Bombay for the year 1984-85

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956 :

(i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1984-85.

(ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2103/86]

Annual Reports of the Institute of Constitutional and Parliamentary Studies, New Delhi and Indian Law Institute for the year 1984-85 and from 1st July, 1984 to 3rd June, 1986 respectively.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1984-85 along with Audited Accounts.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2104/86]

(3) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the period from 1st July, 1984 to 3rd June, 1986 along with Audited Accounts.

[Placed in Library. *See* No. L.T. 2105/86]

Central Excise (First Amendment) Rules, 1986 copy of the Notification No. G. S. R. 311(E).

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : on behalf of Shri Janardhana Poojary, I beg to lay on the Table :

(1) A copy of the Central Excise (First Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 76(E) in Gazette of India dated the 30th January, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. *See* No. L. T. 2106/86]

(2) A copy of Notification No. G. S. R. 311(E) (Hindi and English versions) published in Gazette of India dated the 22nd February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 82/86-CE dated the 10th February, 1986 issued under the Central Excise Rules, 1944 :

[Placed in Library. *See* No. L.T. 2107/86]

Annual Report and Review on the working of the projects and Development India Limited for the year 1984-85

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956—

(1) Review by the Government on the working of the Projects and Development India Limited for the year 1984-85.

(2) Annual Report of the Projects and Development India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2108/86]

Notifications under Section 642 of the Companies Act 1956, Annual Reports and Reviews on the working of the Burn Standard Company Limited etc. etc. for the year 1984-85.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956—

(i) The Companies (Acceptance of Deposits) (First Amendment Rules, 1986 published in Noti-

fication No. G. S. R. 7(E) in Gazette of India dated the 2nd January, 1986.

(ii) The Company Law Board (Bench) Amendment Rules, 1986 published in Notification No. G. S. R. 34(E) in Gazette of India dated the 17th January, 1986.

[Placed in Library. *See* No. LT. 2109/86]

(2) A copy of Notification No. S. O. 5071 (Hindi and English versions) published in Gazette of India dated the 2nd November, 1986 containing corrigendum to Notification No. S. O. 408(E) published in Gazette of India dated the 22nd May, 1985 under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. *See* No. L.T. 2110/86]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(a) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited for the year 1984-85.

(ii) Annual Report of the Burn Standard Company Limited for the year 1984-85 along Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2111/86]

(b) (i) Review by the Government on the working of the Andrew Yule and Company Limited for the year 1984-85.

(ii) Annual Report of the Andrew Yule and Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2112/86]

(c) (i) Review by the Government on the working of the Tyre Corporation of India Limited for the year 1984-85.

(ii) Annual Report of the Tyre Corporation of India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2113/86]

(d) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited for the year 1984-85.

(ii) Annual Report of the Bharat Ophthalmic Glass Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2114/86]

(e) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited for the year 1984-85.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2115/86]

(f) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited for the year 1984-85.

(ii) Annual Report of the National Small Industries Cor-

poration Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. L.T. 2116/86]

(g) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited for the year 1984-85.

(ii) Annual Report of the Engineering Projects (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (d) and (e) of item (3) above.

[Placed in Library. *See* No. L.T. 2117/86]

(5) A copy of the Half Yearly Report (Hindi and English versions) of the Coir Board, Ernakulam, for the period from 1st April, 1985 to 30th September, 1985

[Placed in Library. *See* No. L.T. 2118/86]

(6) (i) A copy of the Annual Report Hindi and English versions) of the National Productivity Council for the year 1984-85 along with Audited Accounts.

(ii) A statement regarding Review by the Government on the working of the National Productivity Council for the year 1984-85.

[Placed in Library. *See* No. L.T. 2119/86]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association for the year 1984-85.

[Placed in Library. *See* No. L.T. 2120/86]

Statement showing reasons for not laying the Annual Report and Audited Accounts of M/s Bengal Immunity Limited for the year 1984-85 within stipulated period

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of Messrs Bengal Immunity Limited for the year 1984-85 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. *See* No. L.T. 2121/86[

Annual Report and Reviews on the working of Hindustan Copper Limited and Mineral Exploration Corporation Limited for the year 1984-85.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shrimati Ram Dulari Sinha I beg to lay on the Table :

'(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1984-85.

(ii) Annual Report of the Hindustan Copper Limited for the year 1984-85 along with Audited Accounts and

the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited for the year 1984-85.

[Placed in Library. *See* No. L.T. 2122/86]

(ii) Annual Report of the Mineral Exploration Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statesments (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2123/86]

Copy of the Notification No. GSR 926 (E) published in the Gazette of India dated 23rd December 1985.

Annual Reports and Reviews on the Rajasthan State Agro Industries Corporation Limited etc. etc.

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : On behalf of Shri Yogendra Makwana I beg to lay on the Table :

(1) A copy of Notification No. G. S. R. 926(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1985 containing order indicating the supplies of fertilizers to be made by domestic manufacturers of fertilisers to various States/Union Territories/Commodity Boards during the period from 1st October, 1985 to 31st March, 1986, under sub-section (1) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library *See* No L.T. 2124/86]

(2) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board for the year 1984-85 along with Audited Accounts.

[Placed in Library. *See* No. L.T. 2125/86]

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956—

(a) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited for the year 1982-83.

(ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2126/86]

(b) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited for the year 1980-81.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited for the year 1980-81 *Along with Audited* Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No L.T. 2127/86]

(c) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited for the year 1982-83.

(ii) Annual Report of the Gujarat Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. L.T. 2128/86]

(d) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, for the year 1982-83.

(ii) Annual Report of the Kerala Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. *See* No. L.T. 2129/86]

12.19 hrs.

MATTERS UNDER RULE 377

[*English*]

(i) Need to drop the proposal of shifting of Thorium plant of Indian Rare Earth Ltd., from Bombay to Orissa

MR. SPEAKER : The House shall now take up matters under Rule 377.

SHRI SHARAD DIGHE (Bombay North Central) : Thorium plant of Indian Rare Earths Limited working under the administrative control of the Department of Atomic Energy is at present located in the premises of Bhabha Atomic Research Centre at Trombay, Bombay, since August, 1955. Nearly 206 employees are working therein. The factory's finished products are partly used for commercial application such as incandescent lamps gas mantle industries. 90 per cent of the consumers of thorium nitrate are in Bombay. The plant also is catering to the needs of BARC itself. Most of the chemicals needed for the process are also from Bombay. The infrastructure facilities of BARC are also being utilised by the Plant. On the 1st March 1982 even the foundation-stone laying ceremony for the construction of new thorium plant was also performed. Management have also spent nearly Rs. 30 lakhs in order to have pollution control facilities. And now the factory is proposed to be shifted to Orissa. In the aforesaid circumstances it is not advisable to shift the factory. The employees will also suffer great hardships. I request the Government to drop the proposal of shifting the factory from Bombay.

(ii) Need to bring Vasai, Nalasopra and Virar areas of Maharashtra under the jurisdiction of the proposed corporation of Telecommunication for Delhi and Bombay

SHRI ANOOPCHAND SHAH (Bombay North) : I would like to draw the attention of the Minister for Telecommunication to this aspect. It is understood that Government propose to form a Corporation of Telecommunication in Delhi and Bombay—Telephone jurisdiction on an experimental basis.

As we are aware of the fact that areas of Vasai and Virar are not under Bombay telephones at present but these two suburbs are part and parcel of city of Bombay and the people from Vasai, Nalasopara and Virar are very much eager to come under Bombay Telephones as their all activities are closely connected with city of Bombay. There is a proposal to have microwave facility from Prabhadevi Exchange (Bombay) to Vasai Exchange. I request Honourable Minister to consider the proposal to include Vasai, Nalasopara and Virar areas into new proposed Corporation of Telecommunication Department.

[*Translation*]

(iii) Need to take over the Sitamarhi-Bagmati Irrigation Project for early completions

SHRI R. S. KHIRHAR (Sitamarhi) : Mr. Speaker, Sir, Sitamarhi Bagmati Irrigation Project was started 15 years back. Government funds to the tune of crores of rupees have been spent and hundreds of acres of land acquired for the purpose of